

FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
2nd Floor, Central Documentation Complex
Chennai Port Trust Building, Rajaji Salai, Chennai-600001
Tel: 044-25243212, Tele Fax: 044-25223212

18.10.2024

Corrigendum-1

Ref: Bid No.: **GEM/2024/B/5422456**

In Reference to the Bid No. **GEM/2024/B/5422456** seeking Request for Proposal (RFP) for “Engagement of FoSTaC empaneled training partner for conducting trainings under Food Safety Training and Certification (FoSTaC) program in majority of districts under the Southern Regional Office, Chennai”; the following amendments are made in the RFP document.

S.No.	RFP Clause No.	Existing Clause	Amended Clause
	1.3 (a)(i)	The bidder is required to submit Rs. 15,00,000/- (Rupees Fifteen lakhs only) towards Earnest Money Deposit (EMD) as Bid Security to be paid directly to FSSAI SRO’s Bank Account – A/c beneficiary name: “FSSAI SOUTHERN REGION” , Bank of Baroda, Chennai Main Branch, Rajaji Salai, SB Account No. 05290100026398 IFSC Code: BARB0NORTHB (Read Zero after BARB), MICR : 600012012. The bidder must submit transfer details indicating UTR number while submitting online technical bids for reference and proof of payment	The bidder is required to submit Rs. 15,00,000/- (Rupees Fifteen lakhs only) towards Earnest Money Deposit (EMD) as Bid Security to be paid directly to FSSAI SRO’s Bank Account – A/c beneficiary name: “FSSAI SOUTHERN REGION”, Bank of Baroda, Chennai Main Branch, Rajaji Salai, SB Account No. 05290100026398 IFSC Code: BARB0NORTHB (Read Zero after BARB), MICR : 600012012. The bidder must submit transfer details indicating UTR number while submitting online technical bids for reference and proof of payment. EMD is exempted for Micro and Small Enterprises (MSEs) as defined in MSE Procurement Policy and Startups as recognised by DIPP subject to them submitting relevant document proof.

			<p>The bidders who are eligible for EMD Exemption has to submit the Bid Security Declaration in lieu of Bid Security/EMD as per format provided in Annexure-VI</p> <p>The Bid Security Declaration shall be merged with document substantiating EMD Exemption and shall be uploaded at the appropriate place in GeM Portal.</p>
2.	1.3 (a)(ii)	Technical Bid not accompanied with EMD shall be summarily rejected	Technical Bid not accompanied with EMD/Bid Security declaration shall be summarily rejected
3.	1.7.4 (d)	The condition of Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 shall prevail over the normal splitting criteria of (50 : 30: 20 for L1, L2, L3)	<p>The condition of Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 with latest amendments shall prevail over the normal splitting criteria of (50 : 30: 20 for L1, L2, L3) as per the following scenarios:</p> <p>i) If MSE is L1, order will be given as per split criteria in order of ranking as defined in the tender document which could be greater than 25%. The treatment for award will be same for MSE as for general bidder. If L2, L3, etc., does not accept for price matching with L1, that particular quantity of work will also be awarded to L1.</p> <p>(ii) If MSE is other than L1 bidder, then the split criteria as per tender condition will be followed subject to price matching with L1 bidder in order of ranking treating the MSE bidder(s) at par with the general bidder. In such event also, order(s) going to MSE bidder(s) could be greater than 25%. If order(s) going to MSE bidder(s) is/are less than 25% after the matching of rates with L1 bidder by adopting the tender split criteria, then the clause of purchase preference for award to MSE bidder(s) up to 25% of the tendered quantity subject to matching L1 rates will be followed to make the total quantity going to MSE bidder(s) @ 25%; provided the rates are within L1+15% range. In such cases, remaining quantity after award of 25% to MSE bidder(s)</p>

			<p>shall be distributed amongst other eligible bidders in the pre-declared split ratio. If order(s) going to MSE bidder(s) is less than 25% and also MSE bidder(s) not meeting the condition of purchase preference clause -i.e. quoted rates not within L1+15% range, then the order(s) quantity going to MSE bidder(s) in such cases shall be less than 25% which will be in line with the tender conditions.</p> <p>(iii) If MSE is in the range of L1+15% and not eligible to get the order after splitting, then in such event up to 25% will be awarded to MSE bidder(s) who fall in the range of L1+15% subject to price matching with L1 and remaining 75% will be awarded as per the tender conditions to general bidders subject to matching L1 rates.</p> <p>(iv) If after splitting MSE bidder(s) are getting order for more than or equal to 25%, then other MSE bidder(s) will not be awarded any work under purchase preference clause even if they fall in the range of L1+15%. However, they will be considered for award of work as any other general bidder as per tender conditions subject to matching of rates in order of ranking.</p>
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Note:

- 1) This Corrigendum shall form a part of Tender Document/RFP and is to be duly signed, stamped along with original RFP and be submitted by the bidder while submitting the bid.
- 2) All other terms and conditions of RFP remains unchanged.

Annexure-VI

Bid Security Declaration

Bid Securing Declaration In lieu of bid security/EMD. Bidders exempted from submission of bid security are required to submit this.

(to be printed and submitted on Company Letter-head)

Bidder's Name _____

[Address and Contact Details]

Bid Number: . _____ Date.....

To

Director, FSSAI

Southern Regional Office

2nd Floor, Central Documentation Complex (South Wing)

Chennai Port Trust

Rajaji Salai, George Town

Chennai, Tamil Nadu 600001

Bid Title: Engagement of FoSTaC empaneled training partner for conducting trainings under Food Safety Training and Certification (FoSTaC) program in Southern Region

Sir/ Madam

We, the undersigned, solemnly declare that:

- 1) We understand that according to the conditions of this Request for Proposal (RFP), the bid must be supported by a Bid Securing Declaration In lieu of Bid Security/EMD.
- 2) We unconditionally accept the conditions of this Bid Securing Declaration. We understand we shall stand automatically suspended / disqualified from being eligible for bidding in any bid/ tender in FSSAI for 2 years from the date of opening of this bid and de-empanelment under FoSTaC program by FSSAI if we breach our obligation(s) under the tender conditions if we:
 - a) withdraw/ amend/ impair/ derogate, in any respect, from our bid, within the bid validity; or
 - b) being notified within the bid validity of the acceptance of our bid by the FSSAI: i) refused to or failed to produce the original documents for scrutiny or the required Performance Security within the stipulated time under the conditions of the Request for Proposal(RFP). (ii) Fail or refuse to sign the contract.
- 3) We know that this Bid-Securing Declaration shall expire if the contract is not awarded to us, upon:
 - a) receipt by us of your notification
 - i) of cancellation of the entire tender process or rejection of all bids or
 - ii) of the name of the successful bidder or
 - b) forty-five days after the expiration of bid validity any extension to it.

(Signature with date)

.....

(Name and designation)

Duly authorized to sign bid for and on behalf of.....

[name& address of Bidder and seal of company]

Dated on day of [insert date of signing]

Place.....[insert place of signing]